

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 47

IA No. 1235/23, 1238/23, 1227/23  
In  
CP(IB) No. 573/Chd/Hry/2019  
(Admitted)

Under Section 9 & 54 IBC 2016  
R 11 NCLT

**In the matter of:-**

Mallesham Jetti

...Petitioner/ Operational Creditor

Vs.

Ebusinessware (India) Pvt. Ltd.

...Respondent/ Corporate Debtor

**Present:** Mr. Jugraj Singh Bedi, Liquidator in person.

**IA No. 1235/2023**

This application has been filed for early hearing of the matter. Since the matter bearing IA No. 1238/2023 is on regular board, therefore, IA No. 1235/2023 is rendered infructuous and disposed of accordingly.

**IA No. 1227/2023**

This application has been filed for placing on record the progress report for the period from 03.02.2023 to 31.03.2023. The same is taken on record subject to just exceptions. IA No. 1227/2023 is disposed of accordingly.

**IA No. 1238/2023**

This is an application for early dissolution of the respondent/ corporate debtor under Section 54 of the Code read with Regulations 14 and 45 of the

Liquidation Process Regulations, 2016. Checklist has already been filed. Heard. Order reserved.

-sd-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

May 18, 2023  
SM

-sd-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**